
(2020) 06 SEBI CK 0019

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 144 Of 2020, Appeal (L) No.171 Of 2020

Bharti Goyal

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 12-06-2020

Acts Referred:

Citation : (2020) 06 SEBI CK 0019

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Dr. C. K. G. Nair, Member; M. T. Joshi, J

Bench : Full Bench

Advocate : Anubhav Ghosh

Judgement

Tarun Agarwala, Presiding Officer

1. We have heard the appellant-in-person and Mr. Anubhav Ghosh, learned Advocate for the respondent. We direct the respondent to file a reply

within four weeks from today and three weeks thereafter to the appellant to file a rejoinder, if any.

2. List it on 6th August, 2020.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.